

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
IN
ORIGINAL APPLICATION NO. 751 OF 2024**

IN THE MATTER OF:

Abhisht Kusum Gupta & Anr.

...Applicant(s)

Versus

State of Uttarakhand & Ors.

...Respondent(s)

N.D.O.H- 20-02-2026

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Filed By:



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Email: sjmathews@gmail.com

Place: New Delhi
Dated: 18.02.2026

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**REPLY ON BEHALF OF THE ORIGINAL APPLICANT TO
INTERLOCUTORY APPLICATION NO. 562/2025 SEEKING
INTERVENTION**

MOST RESPECTFULLY SHOWETH:

1. That the present reply is being filed by the Original Applicant (Abhisht Kusum Gupta) strongly oppose to IA No. 562/2025 filed by the proposed intervener seeking permission to intervene in the above-captioned matter.
2. That at the outset, it is submitted that the proposed intervener is neither a necessary nor a proper party to the present proceedings. He has not demonstrated any direct legal injury, statutory right, or specific environmental expertise that would warrant his impleadment. Permitting unnecessary intervention in a matter already being diligently pursued by the Original Applicant and monitored by this Hon'ble Tribunal would only result in multiplicity of pleadings and delay.

3. The proposed intervener is not an affected party and has not established any independent cause of action. The application appears to be filed for self-association with a matter of public importance, media-publicity rather than to meaningfully assist this Hon'ble Tribunal in adjudication.
4. That the present Original Application has already been entertained by this Hon'ble Tribunal and is under continuous judicial monitoring pursuant to detailed orders dated 11.07.2024, 04.10.2024 and 30.01.2025. A Joint Committee has been constituted, reports have been filed, and further compliance affidavits have been directed. The matter is therefore being effectively adjudicated.
5. That it is respectfully submitted that during the course of hearings, this Hon'ble Tribunal has clearly indicated that it does not intend to permit deviation from the core environmental issue involved. The present IA seeks to unnecessarily expand the scope of proceedings, despite the fact that all relevant aspects are already under active consideration.
6. That this Hon'ble Tribunal in *Suo Motu* Original Application No. 827 of 2024 has observed that once proceedings are initiated *Suo Motu*, the concept of a "complainant" does not survive and the matter is pursued in rem in public interest. Therefore, no individual can claim preferential locus merely on the basis of prior representations or RTI communications.

7. That the pleadings in the IA are largely repetitive of issues already raised in the Original Application and considered by this Hon'ble Tribunal. No new scientific assessment, technical report, or statutory violation has been placed on record which necessitates the participation of the proposed intervener.
8. That the issue concerning sewage and waste management at Shri Kedarnath Dham is presently under continuous judicial supervision. The intervention would not advance the cause of environmental protection but would unnecessarily complicate proceedings.
9. That in view of the above facts and submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to Dismiss IA No. 562/2025 seeking intervention as being unnecessary and devoid of merit and decline impleadment of the proposed intervener in the present proceedings

Filed By



[JYOTI CHIB/ANANYA SHARMA]

Advocate for Original Applicant
Chamber No. 128, RK Jain Block
Supreme Court of India
Mob: 9311567212, New Delhi 110001
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AFFIDAVIT

I, Abhisht Kusum Gupta, aged about 44 years, S/o Prabhat Kusum Gupta, R/o E-001, Paramount Floraville, Sector-137, Noida, Gautam Buddha Nagar-201304, do hereby solemnly affirm and state as under:

1. That I am the Original Applicant in the present case and am well acquainted with the facts and circumstances of the matter.
2. That I have filed the accompanying Reply opposing IA No. 562/2025 seeking intervention.
3. That the contents of the said Reply are true and correct to my knowledge and belief and nothing material has been concealed therefrom.




DEPONENT

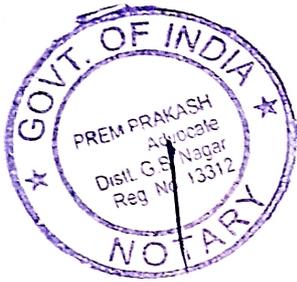
VERIFICATION

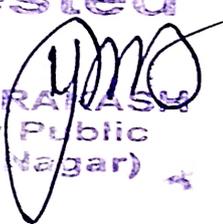
I, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to my knowledge and belief.

Verified at _____ on this ____ day of _____, 2026.



DEPONENT



Attested

PREM PRAKASH
Notary Public
(G. B. Nagar)

18 FEB 2026



sunil mathews <sjmathews@gmail.com>

Advance Service | Response to IA 562/2025 in OA 751/2024

1 message

Sunil J. Mathews <sjmathews@gmail.com>

19 February 2026 at 12:15

To: atripathi.cpcb@gov.in, kamalbandhu.cpcb@gov.in, sunilksharma.cpcb@gov.in, kanika.cpcb@supportgov.in, srinivas@svlawchambers.in, msukpcb@yahoo.com, dm-rud-ua@nic.in, cs-uttaranchal@nic.in, mscb.cpcb@nic.in, ccb.cpcb@nic.in, admn.nmcg@nic.in, ngtpb.cpcb@gov.in, amit gupta <amit.gupta9826@gmail.com>

Dear all,

Please find the enclosed copy of **Response to IA 562/2025 in OA 751/2024** by way of advance service.Next date of hearing is **20.02.2026**

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Sunil J. Mathews, Advocate
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